A-320 aircraft w.e.f. 25 08.2004:---

Hyderabad-Delhi Daily Hyderabad-Chennai Daily

Rent for AAI's properties

†2099. SHRI LAXMINARAYAN SHARMA' Will the Minister of CIVIL AVIATION be pleased to state:

(a) the policy in respect of providing the property (hangar, land etc.) of Airports Authority of India to Government for administrative purposes;

(b) in what manner Airports Authority of India determines the rent of barrack and hangar and whether there is any difficulty in allowing the property free of cost for non-commercial purposes; and

(c) whether any proposal for condoning the rent of Kanum Barrack and Hangar of Aerodrome has been forwarded by Madhya Pradesh Government; if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)⁻ (a) As per Airports Authority of India (AAI) policy, all regulatory agencies of the Government are allotted space without call of tenders on payment of normal rate of licence fee, subject to availability. The hangars are allotted on first come first served basis on payment of normal rate of licence fee, subject to availability without call of tenders to scheduled operators, non-scheduled operators and approved maintenance agencies including new agencies. As regards Government Departments and Government agencies, land is allotted on a need basis and on payment of normal rate of licence fee subject to availability.

(b) The rent of barrack/hangar/space is determined taking into account prevailing land rent and construction cost. As per AAI policy, the use of AAI premises/property free of cost for non-commercial purposes is not permissible.

(c) Yes, Sir. The matter has been discussed with the State Government.

†Original notice of the question was received in Hindi